

Government of Jammu & Kashmir
Agriculture Production Department
(Horticulture Sector)
Civil Secretariat, J&K

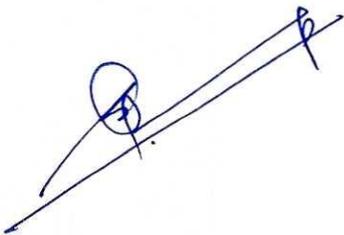
NOTIFICATION

Srinagar, the 17th July, 2025

S.O. 194 :- Whereas the use of Aadhaar as an identity document for delivery of services or benefits or subsidies simplifies the Government delivery processes, brings in transparency and efficiency, and enables beneficiaries to get their entitlements directly in a convenient and seamless manner by obviating the need to produce multiple documents to prove one's identity;

And whereas the **Horticulture Department** is administering the **High Density Plantation Scheme** to **enhance the production/productivity of quality fruits in Union Territory of Jammu and Kashmir by using imported/elite/high yielding planting material**, which is being implemented through the **Director Horticulture Jammu/ Kashmir**;

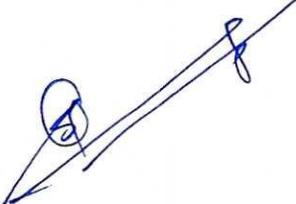
And whereas, under the Scheme, **50% subsidy** is given to the **farmer/grower having at least 1 Kanal of land on various components of the scheme like Plants, Trellis System, Micro Irrigation, Anti Hailnet, Land Development/Fencing, Pit Digging, Vermicompost, Plant Protection Chemicals and Implements & Machinery**, by the Implementing Agency as per the extant Scheme guidelines;



And whereas, the aforesaid Scheme involves recurring expenditure incurred from the Consolidated Fund of Union Territory of Jammu and Kashmir;

Now, therefore, in pursuance of Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (Act No. 18 of 2016), the Government of Union Territory of Jammu and Kashmir hereby notifies the following, namely:-

1. (1) An individual eligible for receiving the benefits under the Scheme shall hereby be required to furnish proof of possession of the Aadhaar number or undergo Aadhaar authentication.
- (2) Any individual desirous of availing benefits under the Scheme, who does not possess the Aadhaar number or, has not yet enrolled for Aadhaar, shall be required to make application for Aadhaar enrollment before registering for the Scheme provided that he/she is entitled to obtain Aadhaar as per section 3 of the said Act, and such individuals shall visit any Aadhaar enrollment centre (list available at the Unique Identification Authority of India (UIDAI) website www.uidai.gov.in) to get enrolled for Aadhaar.
- (3) As per regulation 12 of the Aadhaar (Enrollment and Update) Regulations, 2016, the Department through its Implementing Agency, is required to offer Aadhaar enrollment facilities for the beneficiaries who are not yet enrolled for Aadhaar and in case there is no Aadhaar enrollment centre located in the respective Block or Taluka or Tehsil, the Department through its Implementing Agency shall provide Aadhaar

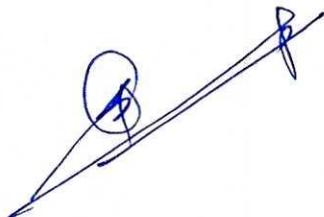


enrollment facilities at convenient locations in coordination with the existing Registrars of UIDAI or by becoming a UIDAI Registrar themselves.

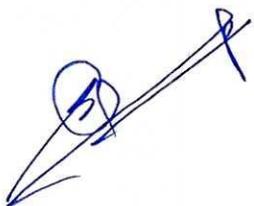
Provided that till the time Aadhaar is assigned to the individual, benefits under the Scheme shall be given to such individual, subject to the production of the following documents, namely:-

- (a) if he/she has enrolled his/her Aadhaar Enrollment Identification slip; and
- (b) any one of the following documents, namely:-
 - I. Bank or Post Office Passbook with Photo; or
 - II. Permanent Account Number (PAN) Card; or
 - III. Passport; or
 - IV. Ration Card; or
 - V. Voter Identity Card; or
 - VI. MGNREGA Card; or
 - VII. Kisan Photo Passbook; or
 - VIII. Horticulture Photo Passbook; or
 - IX. Driving license issued by the Licensing Authority under the Motor Vehicles Act, 1988 (59 of 1988); or
 - X. Certificate of identity having photo of such person issued by a Gazetted Officer or a Tehsildar on an official letter head; or
 - XI. any other document as specified by the Department.

Provided further that the above documents may be checked by an officer specifically designated by the Department for that purpose.



2. In order to provide benefits to the beneficiaries under the Scheme conveniently, the Department through its Implementing Agency shall make all the required arrangements to ensure that wide publicity through the media shall be given to the beneficiaries to make them aware of the said requirement.
3. In all cases, where Aadhaar authentication fails due to poor biometrics of the beneficiaries or due to any other reason, the following remedial mechanisms shall be adopted, namely:-
 - (a) in case of poor fingerprint quality, iris scan or face authentication facility shall be adopted for authentication, thereby the Department through its Implementing Agency shall make provisions for iris scanners or face authentication along with finger-print authentication for delivery of benefits in seamless manner;
 - (b) in case the biometric authentication through fingerprints or iris scan or face authentication is not successful, wherever feasible and admissible authentication by Aadhaar One Time Password or Time-based One-Time Password with limited time validity, as the case may be, shall be offered;
 - (c) in all other cases where biometric or Aadhaar One Time Password or Time-based One-Time Password authentication is not possible, benefits under the Scheme may be given on the basis of physical Aadhaar letter whose authenticity can be verified through the Quick Response (QR) code printed on the Aadhaar letter and the necessary arrangement of QR code reader shall be provided at the convenient locations by the Department through its Implementing Agency.



4. In order to ensure that no bona fide beneficiary under the Scheme is deprived of his/ her due benefits, the concerned Department in the State Governments and Union Territory Administrations shall follow the exception handling mechanism as specified in the Office Memorandum of Direct Benefit Transfer Mission, Cabinet Secretariat, Government of India no. D-26011/04/2017-DBT, dated the 19th December, 2017 (available on <https://dbtbharat.gov.in/>).
5. This notification shall come into effect from the date of its publication in the Official Gazette.

By order of the Government of Jammu and Kashmir

Sd/-

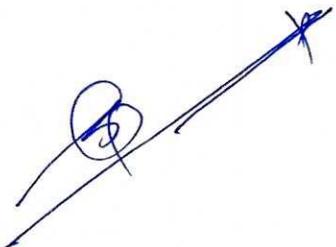
(Shailendra Kumar) IAS
Principal Secretary to Government,
Agricultural Production Department

No:Horti-Plg/47/2021-(32681)

Dated: 17.07.2025

Copy to information for the:-

1. Ld. Advocate General, J&K.
2. All Administrative Secretaries to the Government.
3. Principal Secretary to the Hon'ble Chief Minister, J&K.
4. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
5. Principal Resident Commissioner, J&K Government, New Delhi.
6. Chief Electoral Officer, J&K.
7. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
8. Director General of Police, J&K.



9. Divisional Commissioner, Kashmir/Jammu.
10. Chairperson, J&K Special Tribunal.
11. Director Horticulture, Kashmir/Jammu for information and necessary action.
12. Director Horticulture(P&M).
13. Managing Director, JKHPMC.
14. OSD to Hon'ble Minister for Agriculture Production, Rural Development & Panchayati Raj, Cooperative and Election Departments for kind information of the Hon'ble Minister.
15. Pvt. Secretary to Principal Secretary to Government, Agriculture Production Department for information of the Principal Secretary.
16. e-office file.


(Sunil Sharma) JKAS
17/10/2015

Deputy Secretary to the Government
Agriculture Production Department